



The Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance) Act, 1983

Act 6 of 1983

Keyword(s):

Leader of the Opposition, Salary and Allowances

Amendments appended: 9 of 1985, 11 of 1988, 8 of 2017

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MEGHALAYA ACT 6 OF 1983

**THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION)
(SALARY AND ALLOWANCE) ACT, 1983**

(As passed by the Assembly)

[Received the assent of the Governor on the 22nd April, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 22nd April, 1983)

An

Act

**to provide for the payment of Salary and Allowances and certain other facilities to the Leader
of the Opposition.**

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

- | | |
|---|---|
| Short title
and
commencement. | 1. (1) This Act may be called the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983.

(2) It shall come into force at once. |
| Definitions. | 2. In this Act, unless the context otherwise requires, "Leader of the Opposition" means the member of the Legislative Assembly of Meghalaya who is for the time being recognised as the Leader of the Opposition by the Speaker. |
| Salary of Leader of
Opposition. | 3. There shall be paid to the Leader of the Opposition a salary of rupees one thousand two hundred and fifty per mensem. |
| Residential
accommodation of the
Leader of the
Opposition. | 4. (1) The Leader of the Opposition shall be entitled without payment of rent to the use of a free-furnished residence in Shillong and also at any other place which the Government may for the purpose of this Act declare to be the headquarters of the Government for the time being for so long as such declaration remains in force.

(2) The residence shall be maintained at the public expense which shall not exceed the amount prescribed by rules. |

Explanation:- For the purpose of this section "Maintenance" in relation to a residence shall include the payment of local rates, taxes, and the provision of electricity and water.

Allowance in lieu of residential accommodation.

5. Where the leader of the Opposition does not occupy any such residence provided by the Government as is referred to in Section 4, a house-rent allowance at the rate of rupees five hundred per mensem and such service allowances prescribed by rule shall be paid in lieu of such residence.

Conveyances for the Leader of the Opposition.

6. The Government may provide for the user of the Leader of the Opposition a suitable maintenance and repair shall be as prescribed by rules.

Provided that if the Leader of the Opposition chooses to maintain his own car, he shall be entitled to a maintenance allowance of rupees three hundred per mensem.

Prohibition against drawing salary and fixed T.A. as member during tenure of office as Leader of the Opposition, use of Residence and conveyance after relinquishing Office.

7. The Leader of the Opposition shall continue to be entitled to the privilege of the use of the free furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.
8. The Leader of the Opposition shall continue to be entitled to the privilege of the use of the free furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.

Travelling and daily allowance.

9. (1) The Leader of the Opposition shall be entitled, while touring on public business, to travelling and daily allowance at such rates and subject to such conditions as prescribed by rules.

(2) Without prejudice to the provision of sub-section (1), the State Government, may from time to time by order, revise the rates so prescribed and such order may also be made to have retrospective effect.

Medical treatment and benefits.

10. The Leader of the Opposition and the members of his family shall be entitled to such medical treatment and benefits as laid down by rules.

Explanation: - For the purpose of this section the expression “the members of his family” shall mean and include such members as prescribed by rules.

Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice-Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians and re-imbursable.

Office Staff.

11. The Leader of the Opposition shall be provided with such staff as may be determined by Government.

Power to make rules.

12. (1) The Government may, by Notification make rules to carry out the purposes of this Act and, in particulars, such rules may prescribe:-

- (a) the conditions under which the Leader of the Opposition on ceasing to hold office as such shall be entitled to the use of the free-furnished residence and the Government conveyance.
- (b) the period during which and the conditions under which daily allowances may be drawn and the circumstances under which such allowances may be withheld;
- (c) the conditions under which and the journeys for which travelling allowance shall be admissible;
- (d) the facilities for Medical attendance and treatment which may be provided for the Leader of the Opposition and members of his family.

(2) Such rules may also be made to have retrospective effect.

MEGHALAYA ACT 9 OF 1985

**THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION)
(SALARY AND ALLOWANCES) ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **And**

Act

to amend the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance) (Amendment) Act, 1985.

(2) It shall come into force on and from the day of June, 1985.

Amendment of Section 3 of Act 6 of 1983.

2. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983 (hereinafter referred to as the Principal Act), in Section 3, for the words “rupees one thousand two hundred and fifty” the words “rupees two hundred” shall be substituted.

Amendment of Section 5.

3. In the principal Act, in Section 7, between the words “Salary” and “and”, a comma “(,)” and the words “medical allowance” shall be inserted.

The 16th September, 1988

No. LL(B) 152/85/17.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 1988

THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION) (SALARY AND ALLOWANCES) (AMENDMENT) ACT, 1988

(As passed by the Assembly)

[Received the Assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya legislative Assembly (Leader of the Opposition) (Salary and Allowance) (Amendment) Act, 1988. (2) It shall come into force on and from the 1 st day of August, 1988.
Amendment of Section 3 of Act 6 of 1983	2	For Section 5 of the principal Act, including the marginal note thereto, the following shall be substituted, namely-
“Private residence occupied by the leader of Opposition.		“5. Where the Leader of Opposition does not occupy residence provided by Government as referred to in Section 4, the private residence he occupies may stand requisitioned and rent, as may by rules be prescribed, paid for by Government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.



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GOVERNMENT OF MEGHALAYA

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NOTIFICATION

The 18th April, 2017.

No.LL(B)148/85/448.—The Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th April, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.

**THE MEGHALAYA LEGISLATORS SALARIES AND ALLOWANCES (AMENDMENT)
ACT, 2017**

An

Act

further to amend the laws relating to the salaries and allowances of Chief Minister, Deputy Chief Ministers, Speaker, Ministers, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Government Deputy Chief Whip and the Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eight Year of the Republic of India as follows,-

- | | |
|--------------------------------------|---|
| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2017.

(2) It shall come into force from 1st January, 2017. |
| Amendment of Act 2 of 1972 | 2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972, for the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh eight thousand" and "rupees one lakh six thousand" respectively shall be substituted. |
| Amendment of Act 4 of 1972 | 3. In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act 1972,

(i) in clause (a), for the words "rupees sixty four thousand", the words "rupees one lakh nine thousand" shall be substituted;

(ii) in clause (b), for the words "rupees sixty three thousand six hundred", the words "rupees one lakh seven thousand five hundred" shall be substituted;

(iii) in clause (c), for the words "rupees sixty three thousand two hundred and fifty", the words "rupees one lakh seven thousand" shall be substituted;

(iv) in clause (d), for the words "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted;

(v) in clause (e), for the words " rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted. |

**Amendment of
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, hereinafter referred as the principal Act,-
 - (a) in Section 3 of the principal Act, for the words "rupees thirty four thousand", the words "rupees sixty thousand" shall be substituted;
 - (b) in Section 4 of the principal Act,-
 - (i) in clause (a) for the words "rupees five thousand", the words "rupees fifteen thousand" shall be substituted;
 - (ii) the existing clause (d) shall be substituted by new clause as follows, namely,-
 - (iii) the clause (e) for the words "rupees three thousand " the words "rupees ten thousand" shall be substituted.
 - (iv) in clause (f) for the words "rupees seven thousand " the words "rupees fourteen thousand" shall be substituted.
 - (c) in Section 5A for the words "rupees six thousand" the words "rupees twelve thousand" shall be substituted.
 - (d) the existing Section 6A of the principal Act shall be deleted.

**Amendment of
Act 6 of 1983**

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act 1983, for the words "rupees sixty three thousand two hundred fifty", the words "rupees one lakh seven thousand" shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.